

केन्द्रीय सरकार के मंत्रालय 13.34 लाख रुपये (अप्रैल, 1976 से मार्च, 1977 तक)

(ख) सूचना और प्रसारण मंत्रालय ने पिछले वित्तीय वर्ष के दौरान 'समाचार' को निम्नानुसार अनावर्ती सहायक अनुदान दिया था :—

- (1) एजेंसी की वर्तमान देयताओं को पूरा करने के लिये 10 लाख रुपये।
- (2) ध्राय से अधिक राजस्व व्यय को वहन करने के लिए 15 लाख रुपये।
- (3) कर्मचारियों के वेतन और परिलब्धियों में वृद्धि से उत्पन्न देयताओं को पूरा करने के लिए 25 लाख रुपये।

Infrastructure for Backward Districts

4140. SHRI S. D. SOMASUNDARAM: Will the Minister of INDUSTRY be pleased to state:

(a) the outlay proposed for providing essential infrastructure facilities in the selected industrially backward districts as envisaged in the Fifth Plan; and

(b) the expenditure incurred and the progress made in providing infrastructure?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The draft Fifth Five Year Plan envisaged an outlay of Rs. 35 crores for "Backward Area Development" (and not specifically for provision of infrastructure facilities alone). The corresponding outlay in the Final Fifth Five Year Plan is Rs. 8 crores

for 1977-79. No expenditure has been incurred against this provision as the question of evolving appropriate institutional arrangements for development of backward areas is being examined.

Probe into corruption and nepotism in Doordarshan

4141. SHRI NAWAB SINGH CHAUHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government's attention has been drawn to an article published in the film weekly 'Screen' dated 3rd June, 1977 with regard to the corruption and nepotism in Doordarshan;

(b) if so, what action Government propose to take against those who have been mentioned in the said report; and

(c) whether Government propose to order an enquiry into the acts of commission and omission with regard to the selection of Producers, Production Assistants and General Assistants made during the last three years both in All India Radio and T.V.?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) and (c). The allegations made in the article are too general and vague to permit action being taken against those alluded to therein; or to order an enquiry in the alleged acts of commission and omission. If there are any specific cases, with concrete evidence to establish a prima-facie case, and these are brought to the notice of the Government, appropriate action would be taken.

Suo moto, Government are, however, enquiring into alleged irregularities in selection of some posts of Pro-

ducers and Production Assistants. The system of engagement of Stringers is also under examination with a view to streamlining it.

**बुन्देलखण्ड और बघेलखण्ड को मिला कर
नये राज्य की स्थापना**

4142. श्री सुखेन्द्र सिंह: क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में पुराना विन्ध्य प्रदेश, जिसमें बुन्देलखण्ड और बघेलखण्ड का पुराना क्षेत्र शामिल है, देश में पिछड़ा क्षेत्र है; और

(ख) क्या ऐसी कोई योजना है जिसके अन्तर्गत इस पिछड़े क्षेत्र को मिलाकर एक नया राज्य बनाया जायेगा और उक्त क्षेत्र के विकास और मजूदिके लिये नई योजनाएं और विकास कार्य आरम्भ किये जायेंगे ?

गृह मन्त्री (श्री चरण सिंह) : क और (ख). जी हां, श्रीमान। मध्य प्रदेश में बुन्देलखण्ड और बघेलखण्ड के कुछ भाग पिछड़े क्षेत्र हैं और वहाँ अनेक जिलों को आर्थिक रिआयत के लिए योग्य मानते हुए औद्योगिक रूप से पिछड़े जिले घोषित किया गया है। पिछड़े क्षेत्रों की विकासात्मक आवश्यकताओं को अनिवार्य रूप से योजना की प्रक्रिया के माध्यम से पूरा किया जाना है और सरकार यह नहीं समझती कि ऐसे क्षेत्रों का एक पृथक राज्य बनाने से उनके पिछड़ेपन की समस्या का समाधान हो जाएगा। मध्य प्रदेश सरकार द्वारा प्रस्तुत वार्षिक योजना 1977-78 के प्रारूप में बुन्देलखण्ड और बघेलखण्ड क्षेत्र में शुरू करने के लिए कुछ सिंचाई योजनाएं, बड़ी तथा मध्यम दोनों, और कुछ विद्युत परियोजनाएं निहित हैं।

Film 'Kissa Kursi Ka'

4143. SHRI SATISH AGARWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what was the agency or the particular officer who ruled that the Hindi film entitled 'KISSA KURSI KA' could not be released to public, the reasons why such a decision was taken;

(b) who was producer and director of this film, who were its financiers, whether any assistance to it was sought from Film Finance Corporation; and

(c) what was the criterion of considering this film as not worth release to public, whether Government would release it if its copy was made available now?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (c). The film KISSA KURSI KA was examined by the Central Government in exercise of the powers conferred by Sub-section (1) of Section 6 of the Cinematograph Act, 1952 and it was decided that the film should not be given a censor certificate for public exhibition, on the grounds that the film was against the interests of the security of the State, friendly relations with foreign States, public order, and was likely to incite the commission of offences against the established laws of the country. These powers were exercised by the then Joint Secretary (Information) in the Ministry of Information and Broadcasting, Incharge of the Film Wing, with the approval of the then Minister for Information and Broadcasting.

With regard to permitting the release of this film if a copy now becomes available, the Central Government, having already refused a